

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.NO. 104/2004 4 MA NO in 887 209 O.A.NO. 1515/2003

New Delhi. this the 07th day of May. 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL. CHAIRMAN HON BLE SHRI S.K.NAIK. MEMBER (A)

HC Yudhbir Singh 4196/DAP S/o Shri Dalel Singh D-1. New Police Line Delhi.

... Applicant

versus

- Union of India Through its Secretary Ministry of Home Affairs North Block. New Delhi.
- Lt.Governor of Delhi
 Sham Nath Marg
 Delhi.
- 3. Commissioner of Police.
 Police Headquarters.
 IP Estate.
 M.S.O.Building
 New Delhi
- Joint Commissioner of Police.
 (Establishment) Police Headquarters.
 IP Estate.
 M.S.O.Building
 New Delhi.

... Respondents

ORDER (By Circulation)

Justice V.S. Addarwal:-

Applicant. who is Head Constable in Delhi Police. was claiming that in pursuance of Sub-Rule (ii) to Rule 19 of the Delhi Police (Promotion & Confirmation) Rules. 1980, he was entitled to out of turn promotion which was denied to him.

2. The Original Application had been contested and the same was dismissed.

ls Ag



- 3. The applicant by virtue of the present application. seeks review of the said order contending that this Tribunal had adjudicated that there is no team of Net Ball game of Delhi Police and that permission had not been granted to the applicant for participating in the team event. It was further been averred that para 4 of Standing Order 4/84 is contrary to Sub-Rule (ii) of Rule 19 of Delhi Police (Promotion & Confirmation) Rules. 1980.
- 4. We have perused the earlier order that was passed. It has clearly been held that the Net Ball is not one of those sports recognised for the purpose and even permission had not been granted to the applicant to take part in the event because Delhi Police does not have such a team. He had taken leave and participated in the event.
- 5. These facts have been considered and that there is no error apparent on the face Otherwise also the contention that No 4 of Standard rate the record. paragraph runs counter to the Sub-Rule Rule 19 of the Delhi Police (Promotion 8 Confirmation) Rules. 1980 has to be stated to be rejected because the same has been considered paragraph 8 of the order that was bassed. conscious decision had been arrived at and we find no error apparent on the face of the record, there is no Review Petition fails and ground to review. accordingly dismissed by circulation.

(S.K.Naik) Member (A)

(V.S. Aggarwal)
Chairman